

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.66/07

Tuesday this the 30<sup>th</sup> day of January 2007

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

Jyolsna K.P.,  
W/o.Prabhakaran P.P.K.,  
PGT Maths.  
Residing at 38/106, Kammaliparambath,  
West Hill P.O., Calicut – 673 005.

...Applicant

(By Advocate Mr.G.Sasidharan Chempazhanthiyil)

**Versus**

1. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi – 110 016.

2. The Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
Regional Office, IIT Campus,  
Chennai – 600 006.

3. The Principal,  
Kendriya Vidyalaya No.II,  
Binnaguri.

...Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil)

This application having been heard on 30<sup>th</sup> January 2007 the Tribunal on the same day delivered the following :-

**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

The applicant is a PGT Maths working in the Kendriya Vidyalaya Sangathan and had earlier approached this Tribunal by filing O.A.759/05 against her transfer to Kendriya Vidyalaya, Binnaguri wherein it was directed to consider the claim of the applicant in view of her health condition and to accommodate her in any vacancy arising within 500 kms

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of Kendriya Vidyalaya, Calicut. However, the said claim was rejected by the authorities and in the meantime the applicant had been granted maternity leave and at present is continuing on maternity leave. The fresh request now being made in this OA to consider her for posting in any of the three vacancies which have since arisen within 500 kms as mentioned in Annexure A-6 representation dated 26.12.2006. The applicant has also filed a MA 85/07 wherein she has enclosed another representation (Annexure A-7) pointing out that a fourth vacancy is likely to arise in Kendriya Vidyalaya, Calicut by sanction of a new post. Since the applicant is on maternity leave and she has made two comprehensive representations to the authorities, I am of the view that this application at this stage can be disposed of by a direction to the 1<sup>st</sup> respondent to consider her for posting against any of the four vacancies as pointed out in the representation in accordance with the rules well before the expiry of the sanctioned maternity leave. The O.A is disposed of accordingly. No order as to costs.

(Dated the 30<sup>th</sup> day of January 2007)

*Sathi Nair*

**SATHI NAIR  
VICE CHAIRMAN**

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